

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CONTAINER CORPORATION OF INDIA LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>CONTAINER CORPORATION OF INDIA LIMITED</b>
2.	Date of incorporation of corporate debtor	10-03-1988
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>L63011DL1988GOI030915</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	CONCOR BHAWAN, C-3 MATHURA ROAD, OPPOSITE APOLLO HOSPITAL, NEW DELHI-110044
6.	Insolvency commencement date in respect of corporate debtor	15-10-2019 (Date of notice of order 19-10-2019)
7.	Estimated date of closure of insolvency resolution process	12-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. SURINDER KUMAR IBBI/IPA-001/IP-P00043/2017-18/10117
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4704, ASHOKA ENCLAVE, PLOT No. 8A, SECTOR-11, DWARKA, NEW DELHI-110075 (INDIA) Email: skjuneja65@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4704, ASHOKA ENCLAVE, PLOT No. 8A, SECTOR-11, DWARKA, NEW DELHI-110075 (INDIA) Email: containercirp@gmail.com
11.	Last date for submission of claims	03-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	Relevant Forms are available at:	www.ibbi.gov.in/downloadforms.html and at 4704, Ashoka Enclave, Plot No. 8A, Sector 11, Dwarka, New Delhi-110075

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CONTAINER CORPORATION OF INDIA LIMITED** on 15-10-2019.

The creditors of **CONTAINER CORPORATION OF INDIA LIMITED** are hereby called upon to submit their claims with proof on or before 03-11-2019 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21-10-2019  
Place: New Delhi

  
(CA. SURINDER KUMAR)